

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.

V/s.

M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Arinash Singh Gautama Adv. IndusLaw, Adv. for R-259	}	
2.	MR. PATEEK LAL I/s KEYSTONE PARTNERS FOR RESOLUTION NO. 1	}	
3.	Hargi Vyas Adv. For the Petitioners.		

ORDER

C.P. No. 08/241-242/NCLT/MAH/2016

1. Ld. Counsels of both the sides are present.
2. As per the Counsels some settlement is expected in near future. Hence the matter is adjourned to 16/11/2016.
3. Next date is Duly communicated.

Dated: 17.10.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)